

C. A. T. Bench, JAIPUR

Date of Order

Orders

MPD - 67/91

22-9-92

None present for the applicant.

Sufficient time has been granted to the applicant for removing defects but the same have not been removed as yet. The application is fit to be declined for registration under Rule 5 (4) of the Central Administrative Tribunal Procedure Rules 1987.

Let the case be placed before the court for appropriate order on 28-10-92

(V.K. Bawa)

Deputy Registrar

28-10-92

Mr. P.V. Carla - Counsel for the applicant.

He learned counsel for the applicant says that OA has become infructuous. Therefore, this MP has also become infructuous. This MP, therefore, need not be pressed. MP stands disposed of accordingly.

(B. B. Mahajan)

Member (Adm.)

(D.L. Mehta)

Vice-Chairman